

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AMAR PRAKAASH DEVELOPERS  
PRIVATE LIMITED

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	AMAR PRAKAASH DEVELOPERS PRIVATE LIMITED (CIN: U70102TN 2008PTC066406)
2.	Date of incorporation of corporate debtor	12/02/2008
3.	Authority under which corporate debtor is incorporated / registered	ROC-CHENNAI
4.	Corporate Identity No. of corporate debtor	U70102TN 2008PTC066406
5.	Address of the registered office and principal office (if any) of corporate debtor	No.92, I FLOOR, HAPPINESS TOWER, THIRUMUDIVAKKAM MAIN ROAD, THIRUMUDIVAKKAM, KANCHEEPURAM-602109, TAMILNADU
6.	Insolvency commencement date in respect of corporate debtor	18/04/2023 (Order Received on 19/04/2023)
7.	Estimated date of closure of insolvency resolution process	18/10/2023 (180 Days from the commencement of the Resolution Process)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Viswanathan Rajagopalan <b>IBBI/IPA-003/ICAI-N-00275/2020-2021/13069</b> Email: viswanathan.irp@gmail.com
9.	Address and e-mail of the interim resolution professional, as registered with the Board	PLOT No.4, 1/787A, DEIVANAI NAGAR II STREET, MADIPAKKAM, CHENNAI- 600091, TAMILNADU Email: viswanathan.irp@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	PLOT No.4, 1/787A, DEIVANAI NAGAR II STREET, MADIPAKKAM, CHENNAI- 600091, TAMILNADU Email: viswanathan.irp@gmail.com
11.	Last date for submission of claims	02/05/2023 (14 Days from the commencement of the CIRP Process)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NIL

14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> <b>Sr.No.1:</b> Forms under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016  (b) Physical Address: PLOT No.4, 1/787A, DEIVANAI NAGAR II STREET, MADIPAKKAM, CHENNAI-600091, TAMILNADU
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Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the AMAR PRAKAASH DEVELOPERSS PRIVATE LIMITED on 18/04/2023.

The creditors of AMAR PRAKAASH DEVELOPERSS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 02/05/2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional:

*R. Viswanathan*

VISWANATHAN RAJAGOPALAN  
Interim Resolution Professional  
IBBI/IPA-003/ICAI-N-00275/2020-2021/13069  
Mobile: 6379252059  
Date and Place: 19/04/2023, CHENNAI



Sirkazhi DSP Taj Lamech said the posse of policemen will be guarding the area until artefacts are moved out. | EXPRESS

# Two tribal girls sexually assaulted by group in Odisha

EXPRESS NEWS SERVICE @Bhawanipatna

TWO minor tribal girls were allegedly gang raped by a group of unidentified miscreants in Bongaon under Bijepur police limits in Kalahandi district.

The sexual assault, which took place on April 16, came to the fore on Thursday after their parents lodged a written complaint with police.

Police sources said, a group of five youths forcibly waylaid three minor girls when they were returning home after watching Tarini Yatra in their locality. While one of them managed to escape, two were taken to an isolated place and gang raped.

The victims initially hesitated to intimate parents due to shame and social stigma. When their parents came to know about it, they consulted their community members and lodged a complaint.

Constable Lingaraj Sethi of Bijepur police station said they have started an investigation to trace the accused persons. A case has been registered and the minor girls have been sent to Bhawanipatna government hospital for medical examination, he said.

The Kalahandi District Adivasi Sangh has condemned the crime. Stating that such crimes on tribal women will not be tolerated, president Prakash Mahi demanded arrest of the miscreants within 24 hours.

“The vulnerable tribal community needs special attention and protection. A special team of the Sangh will visit the area to take stock of the situation,” he said.

BJP MP Basanta Kumar Panda said, “As per the latest NCRB report, Odisha is leading in rape cases and this incident substantiates it.

# NIA files chargesheet against six in Kovai car blast

EXPRESS NEWS SERVICE @Chennai

THE National Investigation Agency (NIA) on Thursday filed a chargesheet against six persons in the Coimbatore car blast case before a special court in Poonamallee.

A vehicle-borne Improvised Explosives Device (V-IED) allegedly driven by Jamesha Mubeen had exploded in front of the Kottai Sangameshwara temple in Ukkadam last October. Mubeen was killed in the blast.

According to the chargesheet, NIA investigations revealed that Mubeen was inspired by ISIS ideology to carry out this attack. “While the charges for

# NGO: 16 local body chiefs in Theni faced casteism

EXPRESS NEWS SERVICE @Madurai

AS many as 16 SC panchayat presidents in Theni district have faced caste-based discrimination, according to research conducted by a Madurai-based NGO, Evidence. The NGO spoke to 114 panchayat presidents from SC/ST communities in 19 districts about social status, education, training, atrocities faced, etc., and ranked Theni first in regards to atrocities against SC panchayat presidents. Theni was followed by Madurai and Ramanathapuram.

Talking to reporters on Thursday, executive director of Evidence, A Kathir said, people should be aware of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015 section 3 (1) (m), which will help them in seeking justice against atrocities committed on SC/ST panchayat presidents. Chief Minister MK Stalin should issue a circular on the Act in the media, which

will create more awareness among people. Kathir gave details about the verbal and physical abuse faced by women panchayat presidents, adding that he would submit a report to the government soon.

The Act offers protection to members of a SC/ST community who are members or chairperson or holder of any other office of a panchayat under Part IX of the Constitution or a municipality under Part IXA of the Constitution, while discharging their duties.

“The district-level monitoring committee led by the collector should be more vibrant in hearing violence cases against SC/ST panchayat presidents. It must be convened once in three months. A state-level monitoring committee must also be created and a nodal officer appointed to monitor its functioning. SC/ST MPs, MLAs and representatives from NGOs must be part of the committee,” Kathir said.

# 2-tier security for artefacts at Sirkazhi

ANTHONY FERNANDO @Mayladruthurai

DAYS after an array of artefacts amounting to crores of rupees were unearthed from the Shri Sattainathar Temple in Sirkazhi during an excavation ahead of a consecration festival, a two-tier police security arrangement was set in place on Thursday as the unearthed artefacts have been stored in a strong room in the temple.

The items found on the south of the temple included 22 Panchaloha idols, 55 pedestals, 462 copper plates with inscriptions of Thevaram and other hymns. According to the temple administration, the idols and copper plates were buried in the millennium-old Shri Sattainathar Temple to guard them against invasions during the 13th century. The Dharmapuram Aadheenam mutt administers the temple.

Earlier, a team of archaeologists from the HR&CE department had inspected the artefacts on Monday. The state archaeological department is also set to conduct studies on the copper plates with inscriptions of Thevaram and other hymns. According to the temple administration, the idols and copper plates were buried in the millennium-old Shri Sattainathar Temple to guard them against invasions during the 13th century. The Dharmapuram Aadheenam mutt administers the temple.

Meanwhile, sources said hundreds of thousands of devotees are expected to throng the temple on the occasion of the consecration festival, which is set to be organised after a hiatus of three decades, on May 20. Patronage works ahead of the festival are under way in the temple.

# ‘Fish bomb’ kills man in Salem

COIMBATORE: A man taking bath in the Cauvery near Edappadi in Salem died when an explosive hurled by a fisher to catch fish fell on him. According to police, M Mohankumar (22) of Avarankadu and friend Boopathi were bathing in the river on Wednesday around 6

pm at Nerunjipetta when K Murugan of Poolampatti, a fisher, threw the explosives in the river without realising that Mohankumar and Boopathi were swimming. Due to the impact of the blast, Mohankumar suffered internal injuries and died on the spot. ENS

# Owner levelled road without forest department’s permission

CONTINUED FROM PAGE 1

“DURING our second inquiry, we got statements from the other accused and registered a case against the estate owner,” an official said on Wednesday. “Though it’s a non-cognizable offence, we produced Siva-

kumar before the magistrate for prosecution. We don’t want offenders to escape by paying a few lakhs through compounding of offence and we have initiated a judicial process considering the gravity of the offence. The estate owner, however, got an anticipatory bail,” a senior forest official said.

According to sources, of the 4-km reserve forest area which is the right of pathway to the estate, 2.4-km stretch is covered by bitumen road laid by the forest department last year and 1.6-km stretch is an earthen road. Sivakumar has allegedly carried out work on this stretch to level the road for smooth vehicle access to his estate without getting the forest department’s permission.

Speaking to reporters, Sivakumar said he owned the estate even before he became the son-in-law of the minister.

PARADIP PORT AUTHORITY e-TENDER CALL NOTICE No.:CE/PHD(M)/ACCTS-17/20/156 Date: 18.04.2023

OFFICE OF THE COMMISSIONER AND DIRECTOR OF AGRICULTURAL MARKETING Government of Andhra Pradesh, Guntur. E-PROCUREMENT TENDER NOTICE

KERALA WATER AUTHORITY e-Tender Notice Tender No : 08/2023-24/KWA/PHC/D4/TVM

PUBLIC NOTICE 1. This is to inform the General Public that my client Dr. K.Chandrasekar, residing at No.41, Anna Nagar 14th Main Road, Anna Nagar, Chennai - 600 040 is desirous of purchasing the schedule mentioned property from one Mr.Nedumaran (Aadhar Card No. 2054 3348 2354 and PAN Card No. AOCPN9274K) son of Loganathan aged about 65 years (DOB: 30.05.1959) residing at 12, Mariammann Kovil Street, Mundramkattai, Kundrathur Chennai-600069 who is claiming that he is the owner of the schedule property as he is the legal heir of late Mr.V.G.Ramamoorthy & Late Mrs.Chokkamma as per the legal heirship certificate issued to him.

State Bank of India South Boag Road Branch 31, Chevalier Sivaji Ganesan Road, T.Nagar, Chennai - 600 017

IBDI BANK PUBLIC NOTICE TO SAFE DEPOSIT LOCKER HOLDERS OF IBDI BANK LIMITED

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HINDUJA LEYLAND FINANCE LIMITED Registered Office : No.171, Dr. Annie Besant Road, Worli, Mumbai - 400018 Corporate Office: No. 27/A, Developed Industrial Estate, Guindy, Chennai - 600 032 Branch Office: No.167-169, First Floor, Anna Salai, Little Mount, Saidapet, Chennai - 600015

COFFEE BOARD (MINISTRY OF COMMERCE & INDUSTRY GOVERNMENT OF INDIA) No.1, Dr. B.R. Ambedkar Veedhi, Bengaluru - 560 001, Tel:+91 (80) 22259459 e-mail: icc.wcc.tender@gmail.com Website: www.indiacoffee.org



Sirkazhi DSP Taj Lamech said the posse of policemen will be guarding the area until artefacts are moved out. | EXPRESS

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The victims initially hesitated to intimate parents due to shame and social stigma. When their parents came to know about it, they consulted their community members and

lodged a complaint. Constable Lingaraj Sethi of Bijepur police station said they have started an investigation to trace the accused persons. A case has been registered and the minor girls have been sent to Bhawanipatna government hospital for medical examination, he said.

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“The vulnerable tribal community needs special attention and protection. A special team of the Sangh will visit the area to take stock of the situation,” he said.

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According to the chargesheet, NIA investigations revealed that Mubeen was inspired by ISIS ideology to carry out this attack. “While the charges for

the offences committed by Mubeen were abetted following his death, Mohammed Asarutheen, Mohammed Thalha, Firoos, Mohammed Riyas, Navas and Afsar Khan have been charged under various sections of Indian Penal Code, Explosives Substances Act and Unlawful Activities (Prevention) Act,” said NIA.

A pen drive recovered from Mohammed Asarutheen allegedly contained video recordings of Jamesha Mubeen, in which he had identified himself as a member of Daulat-e-Islamia (or Islamic State). “He had spoken extensively on his intention to commit a suicide terror

attack against the ‘kafirs’ (non-believers) and to become a martyr. Mubeen was inspired by the bayans (sermons) of Zehran Hashim, a radical Islamic cleric of Sri Lanka, who serially terminated the Easter series suicide bomb attacks in 2019 killing around 260 people. Mubeen wanted to orchestrate a similar kind of attack against the ‘kafirs’ in India,” said the NIA.

Handwritten notes were recovered from Mubeen’s residence in which criticism of the existing democratic system, which is not in tandem with Islamic laws, had allegedly been mentioned. There was also allegedly a mention of ‘targets’,

including government office buildings, district court, public gathering places like railway station, and a few other local temples in these notes. Mubeen was allegedly aided and assisted by his associates Mohammed Asarutheen, Mohammed Thalha, Firoos, Mohammed Riyas, Navas and Afsar Khan in arranging logistics. The NIA said that Thalha sourced the Maruti car used in the explosion while Firoos, Riyas and Navas loaded the explosives, gas cylinders, in the car making it the potent weapon it became. Asarutheen and Afsar, Mubeen’s cousins, allegedly procured, mixed and packed chemicals used to manufacture the VBIED used in the attack.

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carried out work on this stretch to level the road for smooth vehicle access to his estate without getting the forest department’s permission.

Speaking to reporters, Sivakumar said he owned the estate even before he became the son-in-law of the minister.

PARADIP PORT AUTHORITY e-TENDER CALL NOTICE No.:CE/PHD(M)/ACCTS-17/20/156 Date: 18.04.2023

NOTICE M/s. Spark Bio-Gas Private Ltd. are pleased to invite you for the stakeholder consultation meeting of our projects being organized at 11.30 AM on 11.05.2023, Survey No. 17 & 18, Division 29, Zone 3, Vazhuthalamedu Main Road, Ballajpalayam, Chinnesekadu Village, Madhavaram, Thiruvallur District, Tamil Nadu - 600068, as required for registration of the projects titled "Madhavaram I" and "Madhavaram II" under the Verified Carbon Standard (VCS) mechanism.

OFFICE OF THE COMMISSIONER AND DIRECTOR OF AGRICULTURAL MARKETING Government of Andhra Pradesh, Guntur. E-PROCUREMENT TENDER NOTICE

KERALA WATER AUTHORITY e-Tender Notice Tender No : 08/2023-24/KWA/PHC/D4/TVM AMRUT-AMRUT 2.0 -Block N-Laying Transmission main and sewer network in Block N(Uloor)-1<sup>st</sup> reach-Sewerage Work. EMD : Rs. 200000/-, tender fee : Rs. 13010/-.

Public Notice This is to inform general public that we have been accorded environmental clearance by State Environmental Impact Assessment Authority (SEIAA) (Letter No. SEIAA-TN/ F.No.9207/EC /8(b)/912/2023 dated:17.02.2023) for our Multi-storied Residential Building project in S.No. 116/1, 116/2, 116/4, 116/5A, 116/5B, etc., of Siruseri Panchayat Ward, Siruseri Village, Vandalur Taluk, Chengalpattu District, Tamil Nadu.

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NOTICE M/s. Spark Bio Gas Private Limited (Madhavaram I & II), Survey No. 17 & 18, Division 29, Zone 3, Vazhuthalamedu Main Road, Ballajpalayam, Chinnesekadu Village, Madhavaram, Thiruvallur District, Tamil Nadu - 600068. Tel: +91 8438182398. Email: sparkbiogas@gmail.com. Place: Behind Thiruthangal Nadin College, Date: 11.05.2023

State Bank of India South Boag Road Branch 31, Chevalier Sivaji Ganesan Road, T.Nagar, Chennai - 600 017. Ph: 9445860505. Email: sbi.12750@sbi.co.in. GOLD JEWEL AUCTION This is to inform the public that the following customer has pledged gold ornaments and availed gold loan at our branch. The borrower did not repay on time. Despite multiple notices and personal visits, the borrower did not turn up for redemption of gold ornaments pledged.

IDBI BANK IDBI BANK LIMITED NOTICE TO SAFE DEPOSIT LOCKER HOLDERS OF IDBI BANK LIMITED As per the Reserve Bank of India (RBI) guidelines dated January 23, 2023 on 'Safe Deposit Locker/ Safe Custody Article Facility provided by the Banks - Revised Instructions', a New Locker Agreement is required to be executed by all the Safe Deposit Locker (SDL) holders of the Banks.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF AMAR PRAKASH DEVELOPERS PRIVATE LIMITED

HINDUJA LEYLAND FINANCE LIMITED Registered Office : No.171, Dr. Annie Besant Road, Worli, Mumbai - 400018 Corporate Office: No. 27/A, Developed Industrial Estate, Guindy, Chennai - 600 032 Branch Office: No.167-169, First Floor, Anna Salai, Little Mount, Saidapet, Chennai - 600015

DEMAND NOTICE FOR Unserviced Notices A notice is hereby given that the following borrower/s have defaulted in the repayment of principal and interest of the loans facility obtained by them from the secured creditor and the loans have been classified as Non-Performing Assets (NPA). The notice was issued to them under Section 13 (2) of Securitisation and Re-construction of Financial Assets and Enforcement of Security Interest Act-2002 on their last known addresses, however the same have returned un-served and as such they are hereby informed by way of public notice about the same.

COFFEE BOARD (MINISTRY OF COMMERCE & INDUSTRY GOVERNMENT OF INDIA), No.1, Dr. B.R. Ambedkar Veedhi, Bengaluru - 560 001, Tel:+91 (80) 22259459 e-mail: icc.wcc.tender@gmail.com Website: www.indiacoffee.org No. CB/ICC/2023-24/160 Date: 18.04.2023 NOTIFICATION Tender for selection of Event Management Agency (EMA) to organize International Coffee Council Session-September 2023

All the news. In just a click. Log to www.newindianexpress.com

